

SCHEDULE II FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF GREAT UNISON CONTRACTORS INDIA
PRIVATE LIMITED**

1.	NAME OF CORPORATE DEBTOR	GREAT UNISON CONTRACTORS INDIA PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	15/01/2014
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED/REGISTERED	Ministry of Corporate Affairs Registrar of Companies (ROC) – MUMBAI
4.	CORPORATE IDENTITY NUMBER/ LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE DEBTOR	U74997MH2014PTC252073
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	Office No. 26, 4th Floor, Phoenix Paragon Plaza Mall, Off LBS Marg, Kurla (W), Mumbai-400 070
6.	DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	04/12/2019
7.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE DEBTOR	23/01/2020 (Order received on 10/02/2020)
8.	NAME AND REGISTRATION NUMBER OF THE INSOLVENCY PROFESSIONAL ACTING AS LIQUIDATOR	Ms. Dipti Mehta Reg No: IBBI/IPA-002/IP-N00134/2017-18/10350
9.	ADDRESS AND E-MAIL OF THE LIQUIDATOR, AS REGISTERED WITH THE BOARD	Ms. Dipti Mehta 201-206, Shiv Smriti, 2nd Floor, 49A, Dr. Annie Besant Road, Above Corporation Bank, Worli, Mumbai – 400 018 Email – dipti@mehta-mehta.com Reg No: IBBI/IPA-002/IP-N00134/2017-18/10350
10.	ADDRESS AND E-MAIL TO BE USED FOR CORRESPONDENCE WITH THE LIQUIDATOR	201-206, Shiv Smriti, 2nd Floor, 49A, Dr. Annie Besant Road, Above Corporation Bank, Worli, Mumbai – 400 018 Email – dipti@mehta-mehta.com
11.	LAST DATE FOR SUBMISSION OF CLAIMS	11/03/2020



Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of the **Great Unison Contractors India Private Limited** on **January 23, 2020** (Order received on February 10, 2020)

The stakeholders of **Great Unison Contractors India Private Limited** are hereby called upon to submit claims with proof on or before **March 11, 2020**, to the liquidator at the address mentioned against item 10.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.


Dipti Mehta
Liquidator



Reg No: IBBI/PA-002/IP-N00134/2017-18/10350

Date and Place: February 14, 2020, Mumbai